

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.04
IA (IBC)/68/GB/2022
in CP (IB)/19/GB/2021**

Coram:

Hon'ble Shri Deep Chandra Joshi, Member (J): **Hearing through**
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): **Video Conference**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE
NATIONAL COMPANY LAW TRIBUNAL, GUWAHATI BENCH ON
17.11.2022**

In the matter of:

Purshotam Gaggar, RP
in
(Mukut Chandra Deka
V/s
J S B Entrade Pvt. Ltd.)

Section: Under Section 33 of the IBC, 2016

S.No. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MR. NIRMAL GOENKA	Advocate	Applicant/RP	Present in Video
2. MS. VIDUSHI CHOKHANI	Advocate	Applicant/RP	Conference
3. MR. P. GAGGAR	RP	in person	

ORDER

Date of Order: 17.11.2022

The matter is taken up for hearing through Video Conferencing. This Application has been filed under Section 33 of IBC, 2016 requesting for an Order of Liquidation of the Corporate Debtor. Heard the learned Counsels appearing on behalf of the RP as well as the RP appearing in person. The learned Counsel submits that this IA filed for liquidation has become infructuous as the Resolution Plan received has been submitted before this Hon'ble Tribunal for approval. Submission is accepted.

2. **IA (IBC)/68/GB/2022 is dismissed as infructuous.**

Sd/-

**(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/D-17.11.2022/**

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority**